

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.103  
New IA/3227/ND/2024 in  
IB/528/ND/2022

**IN THE MATTER OF:**

State Bank Of India	...	Applicant
Versus		
Vee Ess Jewellers Pvt. Ltd.	...	Respondent

**Under Section 7 (IBC) Code, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Liquidator : Mr. Rishi Singhal, Adv., in IA-3227/2024

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3227/ND/2024:-**

This is an application to take on record the Preliminary Report under Regulation 5 read with Regulation- 13 of Insolvency and Bankruptcy Board (Liquidation Process) Regulations 2016. The same is taken on record, subject to all just exceptions. IA/3227/ND/2024 stands **allowed**. Place it with the main file for further reference.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**